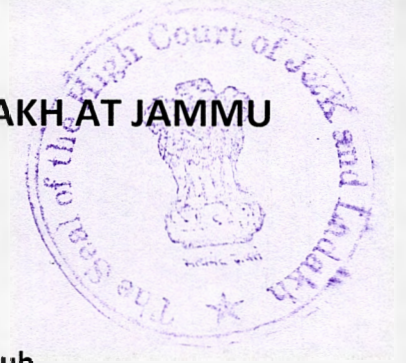


**HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU**  
(Office of the Registrar Judicial)

\*\*\*

File No.:- RFA.24/2019



Commandant 31 BRTF. Titled V/s Mohd.Ayub.  
..... Petitioner(s)/Appellant(s) ..... Respondent(s)

Notice to the respondent (s): -

2(a).Orangzeb S/o Late Sh. Mohd Azam  
2(b). Shasta Parveen D/o Late Sh. Mohd Azam  
2(c).Nusrat Parveen D/o Late Sh. Mohd Azam  
2(d).Zaida Parveen D/o Late Sh. Mohd Azam  
2(e).Shila Parveen D/o Late Sh. Mohd Azam  
All R/o Village Badhoon Tehsil & District, Rajouri

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 19.07.2023 10.00 A.M. or the next working day if 19.07.2023 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 26<sup>th</sup> day of June, 2023 at Jammu.

Registrar (Judl.)  
Registrar Judicial  
High Court of J&K and Ladakh  
Jammu  
26.6.23

No.:- 6021

Dated:- 26-06-2023

Copy of the above forwarded to:

1. The Editor Hind Samachar(Hindi) publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing.

✓ 2.CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.

Registrar (Judl.)  
Registrar Judicial  
High Court of J&K and Ladakh  
Jammu  
26.6.23

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High Court of J&K and Ladakh  
Jammu  
26.6.23

No.:- 6023

Dated:- 26-06-2023

Copy of the above forwarded to:

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- ✓ 2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.

Registrar (Judl.)  
Registrar Judicial  
High Court of J&K and Ladakh  
Jammu  
26.6.23